

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-505
Appeal-312/252/ND/2023

IN THE MATTER OF:

Assistant Commissioner of Income Tax

....Applicant

Vs.

Registrar of Companies (XAD Software Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 24.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC along with Mr. Nikhil Jain, Adv.

For the Respondent :

For the RoC : Ms. Shankari Mishra, Ms. Jyoti khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Appellant (Income Tax Department) is present and sought time to serve the Respondent through publication in terms of order dated 14.02.2024. Time prayed for substituted service is granted. Ld. Counsel on behalf of RoC is present. List the matter on **03.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)